

HCE 181/2019

**High Court of Karnataka,
Bengaluru,
Dated 29th April 2021.**

NOTIFICATION

In view of the Government Order No. RD 158 TNR 2020 dated 20.04.2021 in order to take possible measures to contain the steep spike in number of COVID 19 cases in the last two weeks and in order to take remedial measures for combating the impending threat of Corona Virus (COVID-19) and to prevent congregation of staff *and with an effort to break the chain*, **Friday, the 30th April 2021 is declared as Holiday to High Court of Karnataka including Benches at Dharwad and Kalaburagi.**

**BY ORDER OF HON'BLE
THE CHIEF JUSTICE**

**Sd/-
(T.G. SHIVASHANKARE GOWDA)
REGISTRAR GENERAL i/c**

TO

1. The Secretary to Hon'ble the Chief Justice,
2. The Private Secretaries to all the Hon'ble Judges,
3. The Registrar, Hon'ble Supreme Court of India, New Delhi,
4. The Registrar Generals of all the High Courts,
5. The P.A.s to Registrar General / Registrar (Vigilance) / Registrar (Statistics & Review) / Registrar (Administration) / Registrar (Computers) / Registrar (Judicial) / Registrar (Recruitment) / Registrar (Infrastructure & Maintenance) / Central Project Co-ordinator (Computers),
6. The Directors, Karnataka Judicial Academy / Bangalore Mediation Centre / Arbitration Centre, Bengaluru,

Contd.,

7. The Additional Registrar Generals, High Court of Karnataka Benches at Dharwad and Kalaburagi,
8. All the Principal District and Sessions Judges in the State,
9. The Chief Secretary to the Government of Karnataka, Vidhana Soudha, Bengaluru for information,
10. The Principal Secretary to Government, Law Department, Government of Karnataka, Vidhana Soudha, Bengaluru,
11. The Member Secretary, Karnataka State Legal Services Authority, Nyayadegula, H. Siddaiah Road, Bengaluru,
12. The Secretary, High Court Legal Services Committee,
13. The Assistant Secretary, Karnataka Law Reporting Council, Bengaluru,
14. The President, Karnataka Judicial Officers Association, Bengaluru,
15. The President, Advocates' Association, High Court Buildings, Bengaluru,
16. The Chairman, Karnataka State Bar Council, Dr. Ambedkar Veedhi, Bengaluru - 560001,
17. The Secretary, Federation of Woman Lawyers Association, Bengaluru
18. The Advocate General in Karnataka, Bengaluru,
19. The Accountant General in Karnataka, Bengaluru,
20. All Group - 'A' and 'B' officers of this office for information and necessary action,
21. The Section Officers and concerned Heads of Branches with a direction to circulate this Notification amongst the staff working under their control,
22. The P.A. to Registrar (Judicial) with a request to circulate amongst all the Court Officers and Assistant Court Officers,
23. All the Court Halls,
24. The Section Officer, HCA - II for information and necessary action,
25. The Assistant Registrar / Section Officer, GOB - I and DJA - I for information,
26. Notification file,
27. Office Copy.